

OFFICE ORDER

In exercise of the powers vested under Article 229 of the Constitution of India and all other enabling powers in this behalf read with Rule 4 of "The Himachal Pradesh High Court Officers and the Members of the Staff(Recruitment, Promotion, Conditions of Service, Conduct and Appeal)Rules, 2015, Hon'ble the Chief Justice has been pleased to absorb Ms.Sunita daughter of Shri Prem Chand, resident of Village Bhanol, P.O. Churag, Gram Panchayat Kalashan, Tehsil Karsog, District Mandi, H.P., Peon(Co-terminus), as Peon on regular basis, in terms of clause (a) of Item No. 4 PART-"D" (Class-IV) annexed to the aforesaid Rules, with immediate effect.

The above appointee shall remain on probation for two years. Her appointment will be liable to be terminated at any time, without any notice, if her work and conduct is not found satisfactory.

Her seniority will be determined as per the Rules.

BY ORDER

REGISTRAR GENERAL

Endst.No.HHC.Estt.7(2)/92-IV- 3877-86 Dated: 02.03.2017.

Copy forwarded to:-

1. The Principal Private Secretary to Hon'ble the Chief Justice;
2. All the Additional Registrars/Deputy Registrars/Secretaries;
3. The Accountant General (Audit), H.P., Shimla – 3;
4. The Accountant General (A&E), H.P., Shimla – 3;
5. The Secretaries/ Private Secretaries/P.A.s to the Registrar General/Registrar(Vigilance)/ Registrar(Judicial)/ Registrar(Rules)/ Registrar (Administration)/Registrar(Establishment)/C.P.C.;
6. The Section Officer(Computers) with a request to update the High Court website in terms of this Office Order;
7. The Section Officer(Accounts/Judges Branch) for information and necessary action;
8. Ms.Sunita, Peon(Co-terminus), daughter of Shri Prem Chand, resident of Village Bhanol, P.O. Churag, Gram Panchayat Kalashan, Tehsil Karsog, District Mandi, H.P.
9. Personal File of the above named appointee;
10. Guard file.

(Sl. Nos.1,2, 5 to 10, High Court of H.P., Shimla – 171 001).


DEPUTY REGISTRAR (ESTT.)

Handwritten initials

2017